

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH, ALLAHABAD

(This the **29th** Day of **January**, 2021)

Hon'ble Mrs. Justice Vijay Lakshmi, Member (Judicial)

Original Application No.330/00114/2021

1. Subhash Gond aged about 55 years.
2. Mahatam Gond about 44 years

Both sons of Late Ram Vriksh.
Resident of Village Gopwapar, P.O., Gadauna, District Deoria,
U.P., Pin-274604.

..... **Applicants**

By Advocate: Shri Shashi Kant Upadhyay

Versus

1. The Union of India through Secretary, Ministry of Railways, Rail Bhawan, New Delhi.
2. General Manager, North Eastern Railway, Gorakhpur, District Gorakhpur.
3. Chief Karkhana Manager, Karmik Yantrik Karkhana, North Eastern Railway, Gorakhpur.

..... **Respondents**

By Advocate: Shri Pramod Kumar Rai

O R D E R

Delivered by Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Shri Shashi Kant Upadhyay, learned counsel for the applicants and Shri Pramod Kumar Rai, learned counsel for the respondents, both are present.

2. Matter pertains to payment of provident fund of late Ram Vriksh Ex-Khalasi, the father of the applicants.

3. Heard learned counsel for the parties and perused the record.

4. At the very outset learned counsel for the applicants submitted that a representation of the applicants dated 29.06.2020 (Annexure A-3 Page 21 of the OA) is pending for consideration before the respondents. However, no decision has been taken till today on such representation by the respondents.

5. Learned counsel for the applicants further submitted that the applicants will be satisfied at this stage, if the competent authority amongst the respondents is directed to decide that pending representation of the applicants, by a reasoned and speaking order in accordance with law, in a time bound manner.

6. Having heard learned counsel for the parties, I am of the view that no fruitful purpose will be served in keeping this matter pending and it is disposed of finally at the admission stage with the direction to the Competent Authority amongst the respondents, to consider and decide the pending representation of the applicant dated 29.06.2020 (Annexure A-3 Page 21 of the OA) by a reasoned and speaking order, in accordance with law, within a period of **three months** from the date of receipt of certified copy of this order. The order so passed shall be communicated to the applicants without any delay.

7. With the aforesaid direction, the OA is finally disposed of at the admission stage.

8. It is made clear that the Tribunal has not expressed any opinion on the merits of the case.

9. There shall be no order as to costs.

(Justice Vijay Lakshmi)
Member (J)

Sushil